

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/ 6299/A

From :- Shri S. Choudhury,
Deputy Registrar (Admn.-I),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ^{3rd} November, 2018.

Sub: **Casual Leave along with Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2018/544, dtd. 25.10.2018.


Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for 3(three) days on 08.11.2018, 09.11.2018 and 12.11.2018 along with headquarter leave permission, w.e.f. the evening of 03.11.2018 till the morning of 14.11.2018, has been granted/~~rejected~~.

The District and Sessions Judge, Goalpara and in his absence, the senior most Judicial officer at the station will be in charge of his Court and Office in Shri Mech's absence on leave.

Yours faithfully,


DEPUTY REGISTRAR (ADMN.-I)

Memo NO.HC.VII-70/1992/ /A, dated 

Copy to:

1. The District and Sessions Judge, Goalpara.

sd/-
DEPUTY REGISTRAR (ADMN.-I)